

ITEM NO.1501

Revised\*  
COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Arbitration No(s).38/2020

COX AND KINGS LTD.

Petitioner(s)

VERSUS

SAP INDIA PVT. LTD. &amp; ANR.

Respondent(s)

WITH

SLP(C) No. 8607/2022 (XIV)

SLP(C) No. 5833/2022 (XII)

Date : 06-12-2023 These petitions were called on for  
pronouncement of judgment today.

For Petitioner(s)

Mr. Hiroo Advani, Adv.  
Mr. Divyakant Lahoti, AOR  
Ms. Praveena Bisht, Adv.  
Ms. Madhur Jhavar, Adv.  
Ms. Vindhya Mehra, Adv.  
Mr. Kartik Lahoti, Adv.  
Mr. Rahul Maheshwari, Adv.  
Ms. Garima Verma, Adv.  
Mr. Kumar Vinayakam Gupta, Adv.  
Ms. Mallika Luthra, Adv.  
Mr. Saksham Barsaiyan, Adv.  
Ms. Shivangi Malhotra, Adv.  
Mr. Navdeep Dahiya, Adv.Mr. Nakul Dewan, Sr. Adv.  
Mr. Sanjoy Ghose, Sr. Adv.  
Mr. Jeevan Ballav Panda, Adv.  
Ms. Shalini Sati Prasad, Adv.  
Mr. Satish Padhi, Adv.  
Ms. Meher Tandon, Adv.  
Mr. Gaurav Sharma, Adv.  
Ms. Dhriti Mehta, Adv.  
Mr. Rohan Mandal, Adv.  
Mr. Rohan Andrew Naik, Adv.  
M/S. Khaitan & Co., AOR

Mr. Nagarkatti Kartik Uday, AOR

For Respondent(s)

Mr. Tushar Mehta, SG  
Mr. Kanu Agrawal, Adv.

Mr. Rohan Batra, AOR

Mr. Darius J. Khambata, Sr. Adv.

Mr. Rohan Batra, AOR

Ms. Sonali Malik, Adv.

Mr. Harsh Vardhan Arora, Adv.

Mr. Tushar Hathiramani, Adv.

Mr. Rishabh Bhargava, Adv.

Mr. Dhruv Sethi, Adv.

Ms. Vidhi Shah, Adv.

Mr. Ritin Rai, Sr. Adv.

Mr. Farhad Sorabjee, Adv.

Mr. Dheeraj Nair, AOR

Mr. Kumar Kislai, Adv.

Mr. Pratik Pawar, Adv.

Mr. Siddhesh Pradhan, Adv.

Ms. Shanaya Cyrus Irani, Adv.

Ms. Aishna Jain, Adv.

Mr. Apoorv Shukla, AOR

Mr. Anirudh Krishnan, Adv.

Mr. Shiva Krishnamurti, Adv.

Mr. Balaji Srinivasan, AOR

Mr. Rohan Dewan, Adv.

Ms. Sukanya Joshi, Adv.

Mr. Vishwaditya, Adv.

Ms. Niti Richariya, Adv.

Ms. Gauri Pasricha, Adv.

Mr. Ramkishore Karnam, Adv.

Mr. Adarsh Subramanian, Adv.

Ms. Mahaswetha S, Adv.

Mr. Varun Venkatesan, Adv.

Mr. Mohit Kumar, Adv.

Ms. Anisha C, Adv.

Mr. George Pothan Poothicote, Adv.

Ms. Manisha Singh, Adv.

Ms. Jyoti Singh, Adv.

Mr. Ashu Pathak, Adv.

Mr. Arunava Mukherjee, AOR

Mr. Debesh Panda, AOR

Mr. Pallav Mongia, AOR

Mr. Tushar Srivastava, Adv.

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Mr. Jayesh Gupta, Adv.

Mr. Ritik Sharma, Adv.

**Mr. Ajay Bhargava, Adv.  
Mrs. Vanita Bhargava, Adv.  
Mr. Aseem Chaturvedi, Adv.  
Mrs. Trishala Trivedi, Adv.  
Mr. Milind Sharma, Adv.  
M/S. Khaitan & Co., AOR**

**Mr. Ujjwal A. Rana, Adv.  
Mr. Himanshu Mehta, Adv.  
M/S. Gagrat And Co, AOR**

- 1 Hon'ble Dr Dhananjaya Y Chandrachud, Chief Justice of India pronounced the judgment on behalf of His Lordship, Hon'ble Mr Justice Hrishikesh Roy, Hon'ble Mr Justice J B Pardiwala and Hon'ble Mr Justice Manoj Misra. Hon'ble Mr Justice Pamidighantam Sri Narasimha pronounced a separate concurring judgment.
- 2 In terms of the reportable judgments, the questions of law referred to the Constitution Bench are answered.
- 3 The Registry shall place the matters before the Regular Bench for disposal after obtaining the directions of the Chief Justice of India on the administrative side.

**(SANJAY KUMAR-I)  
DEPUTY REGISTRAR  
(Two reportable judgments are placed on the file)  
(\*revised for putting appearance as mentioned in Court No 1 on  
12 December 2023)**

**(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR**

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Ms. Niti Richariya, Adv.  
Ms. Gauri Pasricha, Adv.  
Mr. Ramkishore Karnam, Adv.  
Mr. Adarsh Subramanian, Adv.  
Ms. Mahaswetha S, Adv.  
Mr. Varun Venkatesan, Adv.  
Mr. Mohit Kumar, Adv.  
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**ASSISTANT REGISTRAR**

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